

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

7. IA-2152/2024 in C.P.(IB)/1262(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: State Bank of India  
Vs  
R.J. Biotech Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016

**ORDER**

1. Ld. Counsel for the Applicant present through VC.
2. **IA-2152/2024:** This is an Application filed by the Liquidator of the Corporate Debtor as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016, to place on record the 1<sup>st</sup> Progress Report for the quarter from 01.01.2024 to 31.03.2024.
3. The above report is taken on record and to that effect the IA is allowed and **disposed** of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)